

Title: Messages received from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Vote on Account) Bill, 2008; Appropriation Bill, 2008; the Karnataka Appropriation (Vote on Account) Bill, 2008 and the Karnataka Appropriation Bill, 2008, passed by the Lok Sabha on the 14th March, 2008. Rajya Sabha agreed without any amendment to the Delimitation (Amendment) Bill, 2008; the Representation of the People (Amendment) Bill, 2008 and the Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2008, passed by the Lok Sabha on 11th March and 17th March, 2008 respectively.

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:

(i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Vote on Account) Bill, 2008, which was passed by the Lok Sabha at its sitting held on the 14th March, 2008 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation Bill, 2008, which was passed by the Lok Sabha at its sitting held on the 14th March, 2008 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Karnataka Appropriation (Vote on Account) Bill, 2008, which was passed by the Lok Sabha at its sitting held on the 14th March, 2008 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(iv) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Karnataka Appropriation Bill, 2008, which was passed by the Lok Sabha at its sitting held on the 14th March, 2008 and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

(v) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th March, 2008 agreed without any amendment to the Delimitation (Amendment) Bill, 2008 which was passed by the Lok Sabha at its sitting held on the 11th March, 2008."

(vi) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th March, 2008 agreed without any amendment to the Representation of the People (Amendment) Bill, 2008 which was passed by the Lok Sabha at its sitting held on the 11th March, 2008."

(vii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on the 18th March,

2008 agreed without any amendment to the Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2008 which was passed by the Lok Sabha at its sitting held on the 17th March, 2008."
